

Drones on rent for farmers

Jaipur, January 22



LOWINCOME GROUP farmers in Rajasthan will be provided drones on rent that will help them monitor crops and spray chemicals in a wide agricultural area with less cost and time. Around 1,500 drones will be made available at custom hiring centres by the state government in two years.

vide drones on rent to such farmers who have limited income and cannot afford advanced and expensive drones," Sharma said.

Principal secretary, agriculture and horticulture, Dinesh Kumar, said the use of artificial intelligence and drones for agricultural work is increasing all over the world and in the state also, the government is promoting the use of technology to enable farmers increase their income and yield.

In conventional agricultural practices, pesticides are sprayed either manually or with the help of tractor-mounted sprayers. Drone-based spray requires less quantity of water, as well as pesticides.

"Progressive farmers of the state have already started using drones in agriculture. In the coming time there will be a huge increase in the demand and utility of drones in agriculture," he said. "Looking at this, the government has decided to pro-

Another official said 70 to 80% water can be saved by spraying with drones. "Deficiency of nutrients in the standing crop can be determined and replenished easily," Agriculture Commissioner Kana Ram said. **-PTI**

BOMBAY WIRE ROPES LIMITED
CIN: L24110MH1961PLC011922
Regd. Office : 401/405, Jolly Bhavan 1, 10, New Marine Lines, Mumbai - 400020
Email : contactus@bombaywireropes.com | website : www.bombaywireropes.com

Extract Of Unaudited Financial Results For The Quarter And Nine Months Ended 31st December 2022
(all figures in Rs. Lakhs)

Particulars	Quarter ended	Quarter ended	Quarter ended	Nine months ended	Nine months ended	Year Ended
	31.12.2022	30.9.2022	31.12.2021	31.12.2022	31.12.2021	31.03.2022
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Total Income	3.69	2.82	3.10	9.22	22.78	25.50
Other Income	3.69	2.82	3.10	9.22	22.78	25.50
Net Profit / (Loss) for the period/year (before tax and exceptional items)	(6.34)	(9.51)	(6.52)	(21.58)	(14.15)	(16.14)
Net Profit / (Loss) for the period/year before tax (after exceptional items)	(6.34)	(9.51)	(6.52)	(21.58)	(14.15)	(16.14)
Net Profit / (Loss) for the period/year (after tax and exceptional items)	(6.34)	(9.51)	(6.52)	(21.58)	(14.15)	(226.18)
Total comprehensive income for the period/year (comprising profit/(loss) for the period/year (after tax) and other comprehensive income (after tax))	(21.92)	160.16	20.06	72.80	193.66	23.16
Equity Share Capital	53.40	53.40	53.40	53.40	53.40	53.40
Other Equity						652.93
Earning Per Share (of Rs. 1/- each) (not annualised for quarterly figures)						
Basic	(0.12)	(0.18)	(0.12)	(0.40)	(0.27)	(4.24)
Diluted	(0.12)	(0.18)	(0.12)	(0.40)	(0.27)	(4.24)

The above results have been approved and taken on record by the Board of Directors in their meeting held on 20th January, 2023. The above is an extract of the detailed format of the financial results for the quarter and nine months ended 31st December 2022, filed with the Stock Exchange on 20th January, 2023 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the website www.bombaywireropes.com of the Company and on the website of the Stock Exchange at www.bseindia.com

For Bombay Wire Ropes Ltd
Raj Kumar Jhunjhunwala
Whole Time Director
DIN: 01527573

Place : Mumbai
Date : 20th January, 2023

VEDANTA LIMITED
CIN: L13209MH1965PLC291394
Regd. Office: 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai - 400 093
Phone No. : +91-22 6643 4500; Fax: +91-22 6643 4530, Website: www.vedantalimited.com; Email ID: comp.sect@vedanta.co.in

NOTICE

NOTICE is hereby given that the following Share Certificates of face value Re. 1/- of the Company as per details given hereunder have been reported LOST/MISPLACED and if NO OBJECTION is received within 15 days from the date of publication of this Notice, we shall consider issuance of Duplicate Share Certificates thereof:

S. No.	Name of Shareholder(s)	Folio No.	Shares	Distinctive Nos.		Certificate No.
				From	To	
1	Aditi Chandrakant Pissurlekar	SGL101844	800	867165852	867166651	835270
2	Deepa Bharat Shah Bharat Navinchandra Shah	SGL104198	56	868747036	868747091	838721
3	Prakash D Souza	SGL109785	1000	865737816	865738815	832150
4	Ankush Gaonkar	SGL102356	400	867824188	867824587	836540
5	Harshad R Shah	H 003573	2000	393314461	393315460	820753
	Nalini H shah			786934661	786935660	
6	Bhadrishanker Dave	SGL109189	400	863525996	863526395	827413
7	Indravadan Parshotamdas Mody	SGL105923	292	863813536	863813827	828370
8	Nirmala Jagjivandas Shah	SGL114225	68	864447804	864447871	830214
	Chandrakant Naginlal Shah					
9	Narayandas Bihani	N 003572	4060	392641011	392643050	820336
				786261211	786263250	
10	Prashant Bhausaheb Shaha	P 006463	2200	391035701	391036800	819169
				784655901	784657000	
11	Bhavsinhji Bhatbhai Parmar	SGL109214	200	863697920	863698119	827955
	Ranjitsinhji B Parmar					

For Vedanta Limited
Prerna Halwasiya
Company Secretary & Compliance Officer

Place: New Delhi
Date: January 23, 2023

3P LAND HOLDINGS LIMITED
CIN: L74999MH1999PLC013394
Regd. Office : Thergaon, Pune 411 033. Tel: +91-20-40773333, Fax: +91-20-40773388. E-mail: admin@3pland.com Website : www.3pland.com

Statement of Standalone and Consolidated unaudited Financial Results for the Quarter and Nine Months ended December 31, 2022
(In Lakhs unless stated otherwise)

Sr. No.	Particulars	Standalone results				Consolidated results							
		Quarter ended		Nine months ended	Year ended	Quarter ended		Nine months ended	Year ended				
		31.12.2022	30.09.2022	31.12.2021	31.12.2022	31.12.2021	31.03.2022	31.12.2022	31.12.2021	31.03.2022			
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)			
1	Total Income from Operations	47.63	114.78	43.46	205.70	171.67	214.64	47.63	114.78	43.46	205.70	171.67	214.64
2	Profit before share of profit/(loss) of Associate and tax	36.51	100.62	32.30	168.46	137.83	168.93	36.51	100.62	32.30	168.46	137.83	168.93
3	Net Profit for the period after exceptional item, share of profit/(loss) of Associate but before tax	36.51	100.62	32.30	168.46	137.83	168.93	36.51	100.62	32.30	168.46	126.39	157.49
4	Net Profit for the period after tax	27.68	74.94	24.30	126.55	103.52	126.91	27.68	74.94	24.30	126.55	92.08	115.47
5	Other Comprehensive Income (net of tax)	1,009.25	414.52	-546.69	1,063.32	1,613.88	1,896.23	1,009.25	414.52	-546.69	1,063.32	1,613.88	1,896.23
6	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,036.93	489.46	-522.39	1,189.87	1,717.40	2,023.14	1,036.93	489.46	-522.39	1,189.87	1,705.96	2,011.70
7	Equity Share Capital (face value ₹ 2/-per share)	360.00	360.00	360.00	360.00	360.00	360.00	360.00	360.00	360.00	360.00	360.00	360.00
8	Other equity (excluding revaluation reserve)						6,476.62						6,313.97
9	Earnings per share (of ₹ 2 each) Basic & Diluted. (₹)	0.15	0.42	0.14	0.70	0.58	0.71	0.15	0.42	0.14	0.70	0.51	0.64

Notes:

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on January 21, 2023.
- The Limited Review under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015 has been carried out by Statutory Auditor.
- This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (as amended), prescribed under Section 133 of the Companies Act, 2013 (IndAS) and other recognised accounting practices and policies to the extent applicable.
- The above is an extract of the detailed format of Financial Results for the Quarter and Nine months ended 31st December, 2022 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results is available on Stock Exchange website (www.bseindia.com and www.nseindia.com) and Company's website (www.3pland.com).
- Previous periods amounts have been regrouped wherever considered necessary to conform to current period's presentation.

On behalf of the Board of Directors
Sd/-
G.N.Jajodia
Chairman

Place: Mumbai
Date: 21st January 2023

TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of **Vinati Organics Limited** having its Registered Office at B-12 & B-13/1, MIDC Industrial Area, Mahad 402309, Dist. Raigad, Maharashtra, India registered in the name of the following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No./s	Certificate No./s	Distinctive Number/s	No. of Shares
1.	Rajesh Kumar Kabra	012777	170	277001 - 278500	1500

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikrol (W) Mumbai - 400083 TEL : 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : Kolkata
Date : 20-01-2023
Rajesh Kumar Kabra
Name of Legal Claimant

E-Auction C&C Constructions Limited (in Liquidation)
(CIN: L45201DL1996PLC080401)
Sale of C&C Constructions Limited as Going Concern under the Insolvency and Bankruptcy Code, 2016

Announcing the Sale of C&C Constructions Limited ("Corporate Debtor") as Going Concern under liquidation with full adoption/taking over of all bank guarantees ("BGs") which are alive as on date issued by banks for C&C Constructions Ltd in favour of various customers/authorities, pursuant to NCLT (Principal Bench, New Delhi) order dated 07th October 2022, through public e-auction process.

Interested applicants may refer to the detailed Asset Sale Process Memorandum uploaded on website of the C&C Constructions Limited http://www.candcinfrastucture.com/liquidation.php and also on E-Auction website https://ncltauction.auctiontiger.net.

The Auction Sale will be done through the E-Auction platform: https://ncltauction.auctiontiger.net.

Corporate Debtor	Manner of Sale	Date and time of Auction	Reserve Price (INR)	EMD Amount & Submission deadline
C&C Constructions Limited	Sale of Corporate Debtor as Going Concern with full adoption/taking over of all BGs as mentioned above	From 12.00 PM till 06.00 PM of 20th February 2023	210.11 Crore (exclusive of GST, TDS and other applicable taxes & duties)	Rs. 2 Crore On or before 06th February 2023

Please feel free to contact Mr. Navneet Kumar Gupta at navneet@minervaresolutions.com in case any further clarification is required.

Navneet Kumar Gupta
Date: 23rd January 2023 (Reg No. IBB/PA-001/IP-P01506/2018-19/12393)
Place: New Delhi (Liquidator)

PUBLIC NOTICE

Notice hereby given that certificate(s) in respect of below mentioned Equity shares of the **M/s.CERA SANITARYWARE LIMITED** ('Company') has/have been lost/misplaced/stolen and the holder(s) of the said shares, **Mr.DILIP D SHAH** has/have applied to the Company for issue of Duplicate share certificate(s) in lieu of the Original Share Certificate No. **4842 & 15060** belonging to **Folio No.00003008**. Any person having claims/objections in the said shares, should communicate to the Company at the Registered Office of the Company within **15 days** from the date of publication of this notice, failing which the Company shall proceed to issue Duplicate Share Certificates.

Name of the shareholders:
LATE MR. SHRENIK DHANJIBHAI SHAH
MR. DILIPKUMAR DHANJIBHAI SHAH

DATE : 23/01/2023 | PLACE : MUMBAI

FORM 1
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUPERNOVA TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1 Name of Corporate Debtor	SUPERNOVA TECHNOLOGIES PRIVATE LIMITED
2 Date of incorporation of Corporate Debtor	2nd April 2001
3 Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4 Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U72200MH2001PTC131470
5 Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	Arvind House, New Sewree Police Station, Quay Street, Mazgaon, Mumbai- 400010
6 Insolvency Commencement Date in respect of the Corporate Debtor	21st January 2023
7 Estimated date of closure of Insolvency Resolution Process	20th July 2023
8 Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Jignesh Ajit Ganatra IBBI/PA-001/IP-P01506/2018-19/12393
9 Address and e-mail of the interim resolution professional, as registered with the Board	701, Sai Heritage CHS., Opp. Ebenezer Society, Ashok Nagar, Nahur Road, Mulund (W), Mumbai-400 080. Email : ganatraj@gmail.com
10 Address & e-mail to be used for correspondence with the Interim Resolution Professional	701, Sai Heritage CHS., Opp. Ebenezer Society, Ashok Nagar, Nahur Road, Mulund (W), Mumbai-400 080. Email : supernovacip@gmail.com
11 Last date for submission of claims	4th Feb 2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL (As per information available)
13 Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link for downloading claim forms : https://www.ibbi.gov.in/home/downloads. (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Supernova Technologies Private Limited** on 21st January 2023.

The creditors of **Supernova Technologies Private Limited**, are hereby called upon to submit their claims with proof on or before 4th Feb 2023 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Jignesh Ajit Ganatra,
Interim Resolution Professional
IBBI/PA-001/IP-P01506/2018-19/12393

Place: Mumbai
Date: January 21, 2023

YES BANK

YES BANK LIMITED: Registered Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai - 400055, India
CIN: L65190MH2003PLC143249 | Website: www.yesbank.in | Email: shareholders@yesbank.in

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2022

PARTICULARS (₹ in Lakhs)	STANDALONE			CONSOLIDATED		
	FOR THE QUARTER ENDED 31.12.2022 (Unaudited)	FOR THE NINE MONTHS ENDED 31.12.2022 (Unaudited)	FOR THE QUARTER ENDED 31.12.2021 (Unaudited)	FOR THE QUARTER ENDED 31.12.2022 (Unaudited)	FOR THE NINE MONTHS ENDED 31.12.2022 (Unaudited)	FOR THE QUARTER ENDED 31.12.2021 (Unaudited)
Total income from operations	7,01,518	19,32,557	5,63,203	7,06,408	19,47,520	5,66,483
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	6,888	69,157	35,604	7,243	70,620	35,537
Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	6,888	69,157	35,604	7,243	70,620	35,537
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	5,152	51,497	26,643	5,507	52,960	26,576
Total Comprehensive income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	5,152	51,497	26,643	5,507	52,960	26,576
Paid up equity share capital (Face value of ₹ 2 each)	5,75,067	5,75,067	5,01,098	5,75,067	5,75,067	5,01,098
Reserves (excluding revaluation reserve) (As per audited Balance sheet of Previous accounting year)	28,73,089	28,73,089	28,18,535	28,68,798	28,68,798	28,12,731
Securities Premium Account (As per audited Balance sheet of Previous accounting year)	32,29,498	32,29,498	32,29,492	32,29,498	32,29,498	32,29,492
Net Worth	40,15,357	40,15,357	33,87,317			
Outstanding Debt	68,92,789	68,92,789	71,90,561			
Outstanding Redeemable Preference Shares	-	-	-			
Debt Equity Ratio	1.02	1.02	1.36			
Capital Redemption Reserve	-	-	-			
Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations) -						
- Basic ₹ (before and after extraordinary items) (not annualized)	0.02	0.20	0.11	0.02	0.21	0.11
- Diluted ₹ (before and after extraordinary items) (not annualized)	0.02	0.20	0.11	0.02	0.21	0.11

Notes

- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and Banks website www.yesbank.in
- Information relating to Total Comprehensive Income and Other Comprehensive Income are not furnished as Ind AS is not yet made applicable to banks.

For YES BANK Limited
Prashant Kumar
Managing Director & CEO

Place: Mumbai
Date: January 21, 2023